

[Shri S. M. Banerjee]

port is not submitted by 31st, taking advantage of Dr. Karan Singh's resignation, we must force the Finance Minister to resign.

SHRI SAMAR GUHA (Contai): I want to draw the attention of the hon Minister to request the Minister of Industrial Development to make a statement regarding the Russian delegation which has come here currently to purchase mica. The delegation made purchases worth Rs. 5 crores. Usually, such purchase is made through MMTC but they had direct negotiations with big mica houses to the detriment of the interest of small mica producers. Secondly, there is a serious crisis of mustard oil in West Bengal. 133 oil mills are going to be closed down due to shortage of mustard seed. Rape-seed being imported from Canada mainly for the purpose of making mustard oil has been mostly diverted to vanaspati factories. I want the Minister of Agriculture to make a statement in this regard.

SHRI K. RAGHU RAMAIAH: I repeat my usual submission that whatever is said will be dutifully conveyed to the Ministers concerned. Apart from that I would like to mention, this being a Budget Session there will be little provision for legislative business. As regard the Bill referred to by Mr. Kachwai, I understand from the Home Ministry that it will take some time. But, as I said, in any case, this is a financial session in which financial business would take a very long time, till the 3rd May. Till then, very little legislative business, if at all will be taken up, as already indicated.

SHRI DINEN BHATTACHARYYA (Serampore): What about the Pay Commission? You have said nothing about it.

SUPPLEMENTARY DEMANDS FOR GRANTS (ANDHRA PRADESH), 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I present a statement showing Supplementary Demands for Grants in respect of the State of Andhra Pradesh for 1972-73.

13.36 hrs.

REFUGEES RELIEF TAXES (ABOLITION) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): On behalf of Shri Yeshwantram Chavan, I move for leave to introduce a Bill further to amend the Indian Stamp Act, 1899, the Central Excises and Salt Act, 1944, and the Union Duties of Excise (Distribution) Act, 1962, and to repeal the Railway Passenger Fares Act, 1971, the Tax on Postal Articles Act, 1971, and the Indian Air Travel Tax Act, 1971.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Stamp Act, 1899, the Central Excises and Salt Act, 1944, and the Union Duties of Excise (Distribution) Act, 1962, and to repeal the Railway Passenger Fares Act, 1971, the Tax on Postal Articles Act, 1971, and the Inland Air Travel Tax Act, 1971".

The motion was adopted.

SHRI K. R. GANESHI: I introduce the Bill.

*Published in the Gazette of India Extraordinary, Part II, section 2 dated 16-3-1973.

†Introduced with the recommendation of the President.